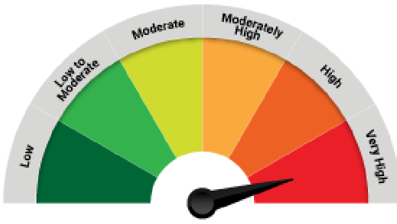
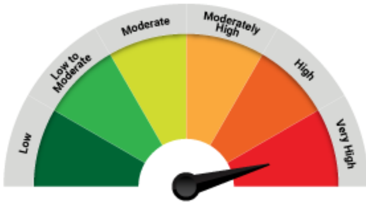
SCHEME INFORMATION DOCUMENT

S.O.1 QUANTUM ETHICAL FUND

(An open-ended equity scheme following an Ethical Theme)

PRODUCT LABEL S.O.3

This product is suitable for investors who are seeking*	Scheme Riskometer#	Benchmark Riskometer (Tier I)
• Long Term Capital Appreciation • Investments in Equity & Equity Related Instruments of companies following Ethical Principles		
Tier I Benchmark: BSE 500 Shariah TRI	Investors understand that their principal will be at Very High Risk	

*** Investors should consult their financial advisers if in doubt about whether the product is suitable for them.**

#The product labeling assigned during the NFO is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made. The same shall be updated on ongoing basis in accordance with clause 17.4 of the SEBI Master Circular on Mutual Funds dated June 27, 2024.

Offer for Units of Rs.10 Per Unit for cash during the New Fund Offer Period and at NAV based prices upon re – opening

New Fund Offer Opens:	___________
New Fund Offer Closes:	___________
Scheme reopens for continuous sale and repurchase on:	___________

MUTUAL FUND	TRUSTEE COMPANY	Asset Management Company
Quantum Mutual Fund **1st Floor, Apeejay House, 3 Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai - 400 020** www.QuantumAMC.com	**Quantum Trustee Company Private Ltd.** **1st Floor, Apeejay House, 3 Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai - 400 020** **CIN - U67190MH2005PTC156119**	**Quantum Asset Management Company Private Ltd.** **1st Floor, Apeejay House, 3 Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai - 400 020** **CIN - U65990MH2005PTC156152** www.QuantumAMC.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document (SID) sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres (ISCs) / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Quantum Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.QuantumAMC.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated____, 2024.

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SECTION I
Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	**Name of the Scheme**	Quantum Ethical Fund
II.	**Category of the Scheme**	Thematic Scheme
III.	**Scheme type** S.O.7	An open-ended equity scheme following an Ethical Theme
IV.	**Scheme Code**	*To be added at the time of launch*
V.	**Investment objective** S.O.5	The Investment Objective of the scheme is to achieve long-term capital appreciation by investing in Equity & Equity Related Instruments of companies following an Ethical Set of Principles. There is no assurance that the investment objective of the scheme will be achieved.
VI.	**Liquidity**	The Scheme offers purchases and redemptions of units on all Business Days on an ongoing basis at NAV based prices when the scheme re-opens for ongoing transactions (after NFO).
VII.	**Benchmark**	Tier 1: BSE 500 Shariah Total Return Index (TRI) The Benchmark is representative of the Fund's Investment Objectives & Asset Allocation and most suited for comparison for performance of the scheme.
VIII.	**NAV Disclosure** S.O. 41	The AMC will calculate and disclose the first NAV(s) of the Scheme not later than 5 Business Days from the date of allotment of units under the NFO period. The NAV will be disclosed on the website of the AMC www.QuantumAMC.com and on the website of Association of Mutual Funds in India www.amfiindia.com by 11.00 p.m. on every Business Days.
IX.	**Applicable timelines**	Dispatch of redemption proceeds: The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from receipt of valid redemption or repurchase request.
X.	**Plans and Options** Plans/Options and sub options under the Scheme	**Plans available under the Scheme:** • Direct Plan • Regular Plan **Options under each Plan(s):** • Growth Option The Income will not be declared & distributed under this Option. The income attributable to Units under this Option will continue to remain invested and will be reflected in the Net Asset Value of Units under this Option. Investor should indicate the Direct / Regular Plan for which the subscription is made by indicating the choice in the application form. In case of valid application received

without indicating any choice of plan then the application will be processed for plan as under:

Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not Mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan
8	Mentioned	Not Mentioned	Regular Plan

In cases of wrong /invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar Days, the AMC shall reprocess the transaction under Direct Plan from the date of application. In case an investor submits an application with ARN number which is valid but the broker/distributor is not empaneled with the AMC, the transaction will be processed under "Direct Plan" or in the manner notified by SEBI / AMFI from time to time.

All Purchase / Switch requests (including under fresh registrations of Systematic Investment Plan (SIP) / Systematic Transfer Plan (STP) or under SIPs/ STPs registered prior to the suspension period).The financial transactions of an investor where his distributor's AMFI Registration Number (ARN) has been suspended temporarily or terminated permanently received during the suspension period shall be processed under "Direct Plan" and continue to be processed under "Direct Plan" perpetually unless after suspension of ARN is revoked, unitholder makes a written request to process the future installments / investments under "Regular Plan". Any financial transactions requests received through the stock exchange platform, from any distributor whose ARN has been suspended, shall be rejected.

XI. Load Structure

S.O. 47 (i)

Type of Load	**Load chargeable (as % of NAV)**
Exit Load/ Switch Out Load:	
10% of units If redeemed or switched out on or before 365 days from the date of allotment.	Nil
Remaining 90% of units if redeemed or switched out on or before 365 days from the date of allotment.	1
If redeemed or switched out after 365 days from the date of allotment	NIL

XII.	**Minimum Application Amount/switch in**	During NFO: Rs. 500/- and in multiples of Re.1/- thereafter During ongoing offer period: Rs. 500/- and in multiples of Re.1/- thereafter
XIII.	**Minimum Additional Purchase Amount**	Rs. 500/- and in multiples of Re. 1/- thereafter / 50 units
XIV.	**Minimum Redemption/switch out amount**	Any amount
XV.	**New Fund Offer Period** S.O. 34	NFO opens on: ____________ NFO closes on: ____________ As Per SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the NFO will remain open for a minimum period of 3 working days. Further, the maximum number of days for which the NFO shall be open for 15 days. In case the NFO Opening/Closing Date is subsequently declared as a non Business Day, the following Business Day will be deemed to be the NFO Opening/Closing Date. The Trustee/AMC reserves the right to extend the closing date of the New Fund Offer Period, subject to the condition that the subscription list of the New Fund Offer Period shall not be kept open for more than 15 days. An addendum shall be uploaded on the AMC website www.QuantumAMC.com notifying the change in the NFO Dates / Period.
XVI.	**New Fund Offer Price** This is the price per unit that the investors have to pay to invest during the NFO.	Rs. 10/- per unit
XVII.	**Segregated Portfolio/side pocketing disclosure**	Creation of Segregated Portfolio shall be optional and at the sole discretion of the Asset Management Company. S.O. 53 Please refer Statement of Additional Information (SAI) for details.
XVIII.	**Swing pricing disclosure**	Not Available.
XIX.	**Stock lending/short selling**	Not Available.
XX.	**How to Apply and other details** S.O. 35	The Applications Forms shall be made available at Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of Mutual Fund and/ or may be downloaded from the website of AMC. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the Mutual Fund will be provided on the website of the AMC www.QuantumAMC.com. For further details, please refer to the SAI and Application form for the instructions. It is mandatory to mention the Bank

	S.O. 61	Account Number in the application / requests for redemption. The list of official point of acceptance and collecting bankers' details are available https://www.quantumamc.com/Downloads/pdfs/collecting-bankers.pdf. Investors intending to apply through ASBA will be required to submit ASBA form to their respective banks, which in turn will block the amount in their account as per authority contained in the ASBA form. ASBA form should not be submitted at location other than SCSB as it will not be processed. For details on ASBA process please refer the ASBA application form.
XXI.	**Investor Services**	Investor may contact the AMC for any Queries / Clarifications / Complaints to Mr. Chandrasen Manjrekar - Vice President Customer Relations at Email - CustomerCare@QuantumAMC.com, Telephone number - 1800 209 3863 / 1800 22 3863 (Toll Free). Ms. Rina Nathani – Investor Relation Officer (IRO) can be contacted at Quantum Asset Management Company Private Limited, 1st Floor, Appejay House, 3 Dinshaw Vachha Road, Churchgate, Mumbai - 400020, Telephone Number 022-61447800, Email IRO@Quantumamc.com For any grievances with respect to transactions through Stock Exchange Platform for Mutual Funds, the investors should approach either the stockbroker or the investor grievance cell of the respective stock exchange. For further details / escalation please refer the Grievance Policy available on the AMC Website https://www.quantumamc.com/downloads/pdfs/grievance_report.pdf
XXII.	**Specific attribute of the scheme**	NIL
XXIII.	**Special product/facility available during NFO and on ongoing basis**	• **Systematic Investment Plan (SIP)** A plan enabling investors to invest in the scheme at periodic intervals by submitting payment instructions.

Systematic Investment Plan (SIP)

Frequency	Eligible Dates	Minimum Amount Per Instalment	Minimum Instalments
Daily	All Business days	Rs.100 and in multiple of Re. 1 thereafter	30 instalments
Weekly	Any day of the week	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Fortnightly	Any day of alternative Week	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Monthly	Any date (except 29, 30,31st)	Rs. 500 and in multiple of Re. 1 thereafter	12 instalments
Quarterly	Any date (Any date (except 29, 30,31st)	Rs. 500 and in multiple of Re. 1 thereafter	12 instalments

- **<u>Systematic Transfer Plan (STP)</u>**
  A plan enabling investors to transfer a fixed amount at periodic intervals into other schemes of Quantum Mutual Fund.

Frequency	Eligible Dates	Minimum Amount Per Instalment	Minimum Instalments
Daily	All Business days	Rs. 100 and in multiple of Re. 1 thereafter	30 Instalments
Weekly	Any day of the week	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Fortnightly	Any day of alternative Week	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Monthly	Any date (except 29, 30, 31st)	Rs. 500 and in multiple of Re. 1 thereafter	12 instalments
Quarterly	Any date (except 29, 30, 31st)	Rs. 500 and in multiple of Re. 1 thereafter	12 instalments
Minimum balance to start STP: Rs.5000/-			

- **<u>Systematic Withdrawal Plan (SWP)</u>**
  A plan enabling investors to withdraw sums from their unit accounts in the Scheme at periodic intervals.

Frequency	Eligible Dates	Minimum Amount Per Instalment	Minimum Instalments
Weekly	Any day of the week	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Fortnightly	Any day of alternative Week	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Monthly	Any date	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Quarterly	Any date	Rs. 500 and in multiple of Re. 1 thereafter	10 instalments
Minimum balance to start SWP: Rs.5000/-			

- **<u>Switching Option</u>**

➢ Inter-Scheme Switching
Switch part or all investments from one plan / option of the scheme to plan / option of the other scheme of Quantum Mutual Fund subject to terms and conditions of the respective scheme.

➢ Intra-Scheme Switching
Switch part or all investments within the scheme from one plan / option to other plan / option of the respective scheme.

For further details of above special products / facilities, kindly refer SAI.

XXIV.	**Weblink**	TER for Last 6 months: https://www.quantumamc.com/FileCDN/Pdf/TER_Dec23toMay24.xlsx Daily TER: https://www.quantumamc.com/regulatory-document#collapseSix Fact Sheet: https://www.quantumamc.com/factsheets/combined/-1/0/0 The respective information of the scheme will be available on the above links after scheme reopens for continues for sale and repurchase after NFO.

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

(i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.

(ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.

(iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.

(iv) KFin Technologies Limited Registrar & Transfer Agent and Custodian Deutsche Bank A.G. are registered with SEBI and their registration is valid, as on date.

(v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct

(vi) The AMC has complied with the compliance checklist applicable for Scheme Information Documents and there are no deviations from the regulations

(vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

(viii) The Trustees have ensured that Quantum Ethical Fund is approved by them is a new product offered by Quantum Mutual Fund and is not a minor modification of any existing scheme/fund/product.

for **Quantum Asset Management Company Private Limited**

Sd/-
Malay Vora
Head – Legal & Compliance

Place: Mumbai
Date: _____, 2024

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

The asset allocation under the Scheme, under normal circumstances, will be as follows:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Equity & Equity related instruments of Companies following an Ethical set of Principles	80	100
Debt & Money Market Instruments in compliant with Ethical Principles	0	20

The cumulative gross exposure representing Equity & Equity related instruments following an Ethical set of Principles and Debt & Money Market Instruments in compliant with Ethical Principles shall not exceed 100% of the net assets of the Scheme pursuant to para-No. 12.24 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. S.O. 17

Cash and cash equivalents as per SEBI letter no. SEBI/HO/ IMD-II/DOF3/ OW/P/ 2021/ 31487 / 1 dated November 03, 2021 which includes T-bills, Government Securities and Repo on Government Securities having residual maturity of less than 91 Days, shall not be considered for the purpose of calculating gross exposure limit. S.O. 14

Indicative Table: S.O. 18

Sl. No	*Type of Instrument*	*Percentage of exposure*	*Circular references*
1.	Securities Lending	Nil	NA
2.	Equity Derivatives for non- hedging purposes	Nil	NA
3.	Securitized Debt / Structured Obligations / Credit Enhanced Debt / Repo / Reverse Repo of Corporate Debt Securities / Debt Instruments having Special Features	Nil	NA
4.	Overseas Securities / ADR / GDR	Nil	NA
5.	ReITS and InVITS	Nil	NA
6.	AT1 and AT2 Bonds	Nil	NA

Portfolio Rebalancing in case of deviation from Asset Allocation Under Defensive Consideration S.O.22 & 23

The asset allocation pattern indicated above may change from time to time, depending on liquidity considerations or on account of high levels of subscriptions or Repurchase / Redemptions relative to Scheme size, or upon various defensive considerations including market conditions, market opportunities, applicable regulations and political and economic factors. These proportions may vary substantially depending upon the perception of the AMC the intention being at all times to seek to protect the interests of the Unitholders. Such changes in the investment pattern will be for short term and only for defensive considerations. In the event of deviations from the above asset allocation table, the Fund Manager will carry out rebalancing within 30 Calendar Days in accordance to para-No. 2.9 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. However, at all the times the portfolio will adhere to the overall investment objectives of the Scheme.

Portfolio Rebalancing in case of Passive Breach S.O. 24

Pursuant to para-No. 2.9 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 In the event of deviation from the above asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of the AMC), the rebalancing shall be done within 30 Business Days. In case the rebalancing is not done within 30 Business Days, then justification in writing including details of efforts taken to rebalance the portfolio shall be place before the Investment Committee. The Investment Committee, if so desires, can extend the timelines upto 60 Business Days from the date of completion of 30 Business Days rebalancing period.

In case the portfolio of scheme is not rebalanced within the aforementioned mandated plus extended timelines, the AMCs shall:

i. not be permitted to launch any new scheme till the time the portfolio is rebalanced.
ii. not to levy exit load, if any, on the investors exiting from the scheme.

AMC shall report the deviation to Trustees at each stage. Further, in case the AUM of deviated portfolio is more than 10% of the AUM of main portfolio of scheme:

1. AMCs shall immediately disclose the same to the investors through SMS and email / letter including details of portfolio not rebalanced.

2. AMCs shall also immediately communicate to investors through SMS and email / letter when the portfolio is rebalanced.

AMCs shall also disclose any deviation from the mandated asset allocation to investors along with periodic portfolio disclosures as specified by SEBI from the date of lapse of mandated plus extended rebalancing timelines.

B. WHERE WILL THE SCHEME INVEST?

Subject to the Regulations and the disclosures as made under the Section "How the Scheme will allocate its Assets", the corpus of the Scheme can be invested in any (but not exclusive) of the following securities / instruments:

(a) Equity and Equity Related Instruments
(b) Debt & Money Market Instruments
(c) Any other Securities / asset class / instruments as permitted under SEBI Regulations in line with the Investment Objective of the Scheme subject to regulatory approval, if any required.

The Scheme may enter into repos/reverse repos as may be permitted by RBI/SEBI. From time to time, the Scheme may hold cash. A part of the net assets may be invested in the Tri-party Repos on Government Securities or treasury bills (TREPS) or repo or in an alternative investment as may be provided by RBI to meet the liquidity requirements, subject to regulatory approval, if any. S.O. 13

The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 pertaining to Inter-Scheme transfer of investments. S.O. 30

C. WHAT ARE THE INVESTMENT STRATEGIES?

The corpus of the scheme will invest in share of companies meeting an Ethical set of Principles including of Shariah, Jainism and other ethical principles encompassing a broad Ethical Framework. Such companies meeting the ethical criteria will be further screened through Quantum's proprietary integrity framework. These companies will also undergo a financial evaluation based on a set of metrics to ensure they are financially sound before being included in the portfolio.

These Ethical Principles guide the overall investment framework and decision-making process.

Ethical Investment Framework

I. Ethical Exclusions

The scheme will avoid investing in companies that generate revenues from:

- Alcohol
- Gambling
- Tobacco
- Vulgar entertainment
- Film exhibition
- Media broadcasting and content
- Film production and distribution

II. Additional Exclusions

The scheme will also exclude companies involved in:

- Mainstream/conventional financial services
- Narcotic substances or anything largely harmful to society
- Leather industries
- Meat and poultry industries or any form of animal cruelty
- Animal testing (including pharmaceutical companies involved in such practices)

III. Financial Screening

In line with certain ethical considerations, financial screening will ensure that portfolio companies have:

- Interest-based debt is less than 25% of total assets
- Interest income is less than 4% of total income

This financial screening is separate from evaluating financial metrics to ascertain a company's financial soundness.

IV. Integrity Screening

Companies that meet the above criteria will undergo further screening by Quantum's investment process. The strategy aims to match sector weightages with broad, well-diversified indices for the Indian equity markets, subject to ethical screening. The objective is to invest in companies within each sector that score highly on integrity parameters.

Companies meeting the above criteria will further be screened by Quantum's proprietary integrity framework. The strategy determines sector weightages to reflect that of broad well diversified indices for the Indian equity markets subject to Ethical screening. Further, the strategy aims to invest in companies within each sector that stand high on the integrity parameters. The integrity check assesses non-financial aspects of a company's behavior with its various stakeholders, including governance, regulatory risks, and future preparedness. The Governance aspects, how well governed is the company under consideration. Further, the Investment Team will also look at various measures like its preparedness for risks from regulatory as well as disruption like emerging environmental and other regulations or to company specific factors like the conduct with the labour forces which could indicate issues like possibilities of strikes, supply chain disruptions etc. The forward looking assessment of how well is the company prepared for the future with its pro stakeholder behavior whether its if for shareholders, employees, community in which it operates or be its the environmental aspects amongst various stakeholders around the company.

The investment strategy of the Scheme will be to invest in a basket of stocks after intensive analysis on the integrity aspects of the company. The aim is to follow a comprehensive stakeholder approach in order to develop deeper understanding into a company's management practices, sustainable businesses and risk profile, which would thereby help us in understanding the impact on long-term sustainability and stability that drives performance. The companies will also be evaluated on various financial aspects to ensure its on a sound footing further reducing financial risk with such investments.

The primary focus of the Scheme will be on companies based on the following criteria:
1. Exclusion criteria
2. Companies trading $ 1 million on an average per day for last 12 months
3. Companies qualifying Ethical set of principles including principles like Shariah, Jainism etc amongst broad set of Ethical principles
4. Companies scoring positively on Integrity assessment
5. Companies meeting the criteria for financial soundness that includes leverage, Return on Invested Capital, growth in free cash flow etc.

- **PORTFOLIO CONSTRUCTION**

1. Every Stock with intergity composite score equal to or above the threshold integrity score will be part of the portfolio.

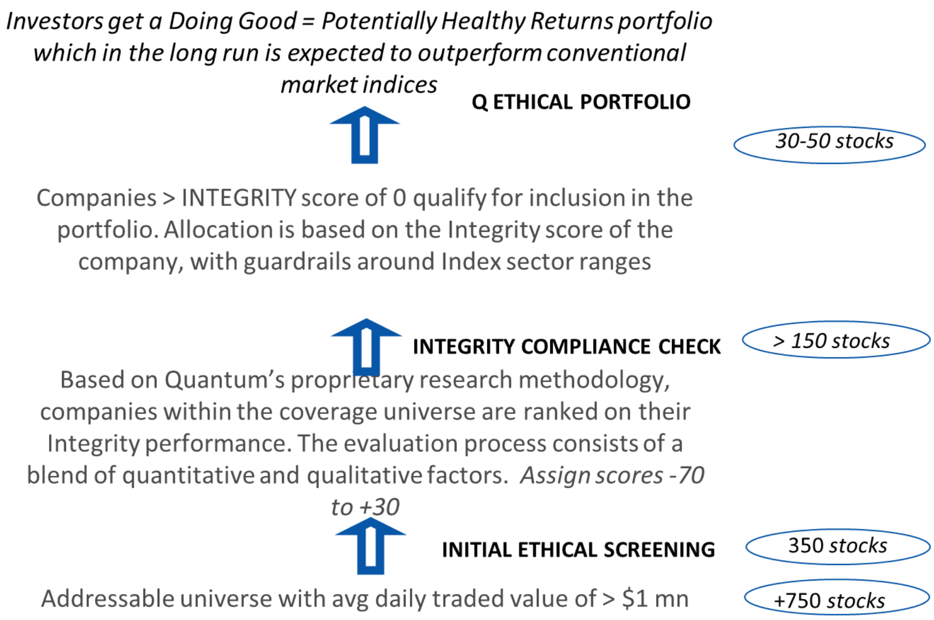
2. The AMC would generally not try to time the market and will add stocks that meet the Ethical and integrity criteria actively to capitalize on opportunities post through through assessment of potential companies. Every stock in portfolio will be bought and sold on the basis of weights allotted to it and will be value agnostic.

The AMC will set sector weights for the portfolio in accordance with sector weights of a broad well diversified India equity Index.

3. In case, there are no stocks meeting the Ethical criteria and the integrity score greater than or equal to the set threshold composite score in a particular sector, the weightage of that sector is redistributed on a relative basis among other sectors, where the stocks meet the criteria. Consequently, the weightages of individual stocks qualifying the criteria within those sectors will also change accordingly.

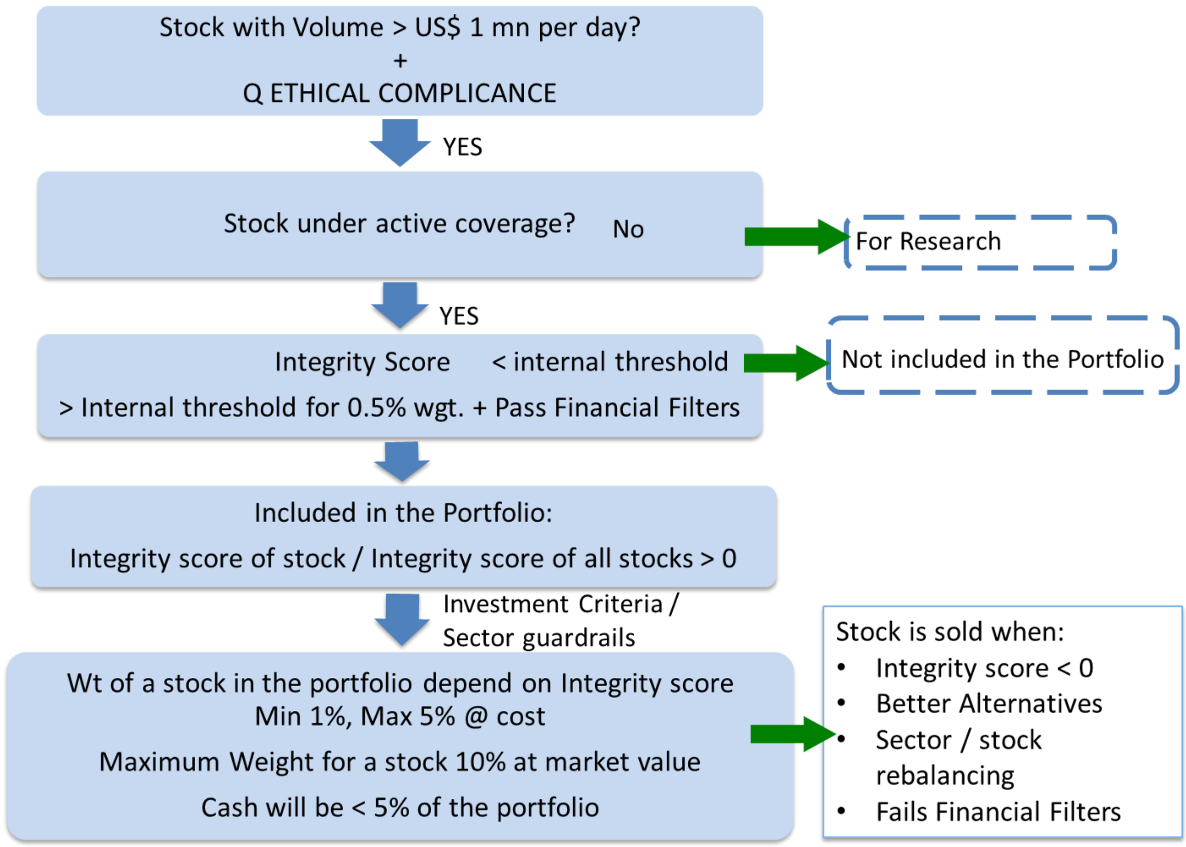
4. The AMC will seek to periodically rebalance the portfolio on account of a new addition of stock, company specific events and in case of change in the view of the sector or the company.

The scheme will invest only in securities which are part of the Ethical Compliant Universe. In case of change in Ethical screening of any company post investment by the scheme, the Investment Team will exit from the scrip in a reasonable time.



the number of Stock in trading volume criteria, integrity criteria and in portfolio will be changed from time to time based on Investment Strategy of the scheme.

**Ethical = Form part of the ethical frameworks Shariah Compliant Universe, Jainism and such other Ethical principles*



The Investments in Debt & Money Market Instruments will be done for managing of liquidity and instruments which will qualify under the relevant Ethical Principles.

Portfolio Turnover Policy

The AMC's portfolio management style is conducive to a low portfolio turnover rate. The scheme being an open ended scheme, it is expected that there would be frequent subscriptions and redemptions. Hence, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio. If trading is done frequently there may be an increase in transaction cost such as brokerage paid etc. The Fund Manager will endeavor to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. **T**he Scheme has no specific target relating to portfolio turnover.

PROCEDURE AND RECORDING OF INVESTMENT DECISIONS:

The investment decisions for the scheme will be carried out by the designated fund manager.

The Managing Director and Chief Executive Officer is not involved in the investment decision making process.

Record of all investment decisions will be maintained with justifications for the same as required under the regulations.

It is the responsibility of the AMC to ensure that the investments are made as per the Internal / Regulatory guidelines, Scheme's investment objective and in the best interest of the Unit holders of the Scheme.

All investment decisions shall be recorded pursuant to para-No 12.23 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 or as may be revised by SEBI from time to time.

PERFORMANCE MEASUREMENT AND REPORTING

The Investment Committee of the AMC at its regular meeting shall review performance of the Scheme, compliance of the various investment restrictions and compliance with the investment objectives stipulated in the Scheme Information Document and in accordance with SEBI Regulations. The AMC and Trustees shall also review the performance of the scheme at their periodical Board Meetings. The performance would be compared with the performance of the Benchmark and with peer group in the industry.

The MD & CEO/Fund Manager will make presentations to the Board of the AMC and the Trustees periodically, indicating the performance of the Scheme. The Board of AMC and Trustee will review the performance of the Scheme in comparison to the benchmark.

The MD & CEO / Fund Manager will bring to the notice of the AMC Board, specific factors if any, which are impacting the performance of the Scheme. The Board on consideration of all relevant factors may, if necessary, give appropriate directions to the AMC. Similarly, the performance of the Scheme will be submitted to the Trustees. The MD & CEO / Fund Manager will explain to the Trustees, the details on the Schemes' performance vis-à-vis the benchmark returns.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE? S.O. 25

Tier 1- BSE 500 Shariah Total Return Index (TRI)
The benchmark is representative of Fund's Investment Objectives and Asset allocation and most suited for comparison for performance of the scheme.
The Trustee/AMC reserves the right to change the benchmark for the evaluation of the performance of the Scheme from time to time, keeping in mind the Investment Objective & Asset Allocation of the Scheme and the appropriateness of the benchmark.

E. WHO MANAGES THE SCHEME? S.O. 33

Name of the Fund Manager	Age	Educational Qualifications	Tenure of managing the Scheme	Brief Experience	Other Schemes Managed
Chirag Mehta – Fund Manager	43	MMS (Finance), M.Com, CAIA	_________	Quantum Asset Management Company Private Limited from May, 2009 – till date. Mr. Chirag Mehta is the Chief Investment Officer and has more than 18 years of experience in the research and investments functions in the field of commodities and alternative investment strategies. He is a qualified CAIA (Chartered Alternative Investment Analyst) and has also completed his master's in management studies specializing in Finance. He has interned at Kotak & Co. Ltd and has also attended the Federation of Indian Commodities Exchanges as part of his internship.	• Quantum Multi Asset Fund of Funds • Quantum Equity Fund of Funds • Quantum ESG Best In Class Strategy Fund • Quantum Multi Asset Allocation Fund • Quantum Gold Fund • Quantum Gold Savings Fund • Quantum Small Cap Fund

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

As on _________, 2024 the Fund has following schemes under the Equity category. Please refer https://www.quantumamc.com/FileCDN/Pdf/Comparison_Table_All_Schemes.xlsx for detailed comparative table:

Sr. No.	Scheme Names
1	Quantum Long Term Equity Value Fund
2	Quantum ELSS Tax Saver Fund
3	Quantum ESG Best In Class Strategy Fund
4	Quantum Small Cap Fund

G. HOW HAS THE SCHEME PERFORMED?

This is a new scheme and does not have any performance track record.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

i. SCHEME'S PORTFOLIO HOLDINGS:

The scheme is a new scheme and currently does not have any holdings.

ii. **DISCLOSURE OF NAME AND EXPOSURE TO TOP 7 ISSUERS, STOCKS, GROUPS AND SECTORS AS A PERCENTAGE OF NAV OF THE SCHEME IN CASE OF DEBT AND EQUITY ETFS/INDEX FUNDS THROUGH A FUNCTIONAL WEBSITE LINK THAT CONTAINS DETAILED DESCRIPTION** – Not Applicable

iii. **PORTFOLIO DISCLOSURE – FORTNIGHTLY / MONTHLY / HALF YEARLY**

Since the Scheme is a new Scheme, portfolio is not available.

iv. **SCHEME'S PORTFOLIO TURNOVER RATIO**: Not available, since this a new scheme.

v. **Aggregate investment in the Scheme:** The scheme is a new scheme and does not have any investments.

Sr. No.	Category of Persons	Net Value		Market Value (in Rs.)
		Units	NAV per unit	
1.	Scheme's Fund Manager	Not Applicable		

For investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

vi. **INVESTMENTS OF AMC IN THE SCHEME** S.O. 58

The AMC may invest in the Scheme at any time during the continuous offer period subject to the SEBI Regulations & circulars issued by SEBI and to the extent permitted by its Board of Directors from time to time. As per the existing SEBI Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

Further, the AMC shall, based on the risk value assigned to the scheme, invest minimum amount as a percentage of assets under management of the scheme, pursuant to para-No. 6.9.2 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. The details of such investmetns will be avaialbe post NFO in the link: https://www.quantumamc.com/downloads/AMC-Investment-in-schemes-of-Quantum-MF.pdf.

A. COMPUTATION OF NAV

S.O. 42

Market or Fair Value of Scheme's investments (+) Current Assets (-) Current Liabilities and Provisions Divided by No. of Units outstanding under Scheme on the valuation date.

The NAV shall be calculated for every Business Day and announced as of the close of every Business Days by 11.00 p.m. The first NAV will be calculated and announced within a period of 5 (five) Business Days after the allotment of the Units. Subsequently, the NAV shall be calculated on all Business Days and announced on the following Business Day. NAV shall be rounded off up to two decimals.

The repurchase price shall not be lower than 95% of the NAV subject to SEBI regulation as amended from time to time. For other details such as policies w.r.t computation of NAV, rounding off, procedure in case of delay in disclosure of NAV etc. refer to SAI.

S.O 47 (ii)

Sale (Subscription) and Repurchase (Redemption) Price Illustration:

Assumed NAV Rs.11.00 Per Unit, Entry Load – Nil, Exit Load – 1%

Sale Price = NAV + (Entry Load (%) (if any) * NAV)
Sale Price = 11 + (0% * 11)
Sale Price = 11 + 0
Sale Price = Rs.11/-

Repurchase Price = NAV – (Exit Load (%) * NAV)
Repurchase Price = 11 – (1% * 11)
Repurchase Price = 11 – 0.11
Repurchase Price = Rs.10.89

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationery, bank charges etc. All the NFO expenses shall be borne by the AMC.

C. ANNUAL SCHEME RECURRING EXPENSE

These are the fees and expenses for operating the scheme. These expenses include, Registrar and Transfer Agent fee, marketing and selling costs, custody fees etc.

The estimated recurring expenses of the Scheme are as under:

Expense Head	% of daily Net Assets
Investment Management and Advisory Fees	Up to 2.25%
Trustee fee	
Audit fees	
Custodian fees	
Registrar & Transfer Fees	
Marketing & Selling expense including agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	

Cost of providing account statements and IDCW redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps)^	
Goods and Services tax on expenses other than investment and advisory fees	
Goods and Services tax on brokerage and transaction cost	
Other expenses*	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (C)	Up to 2.25%
Additional expenses for gross new inflows from specified cities under Regulation 52 (6A) (b)	NIL
Additional expenses under regulation 52 (6A) (c)	NIL

*as permitted under the Regulations.
^Investor Education and Awareness initiatives.

Pursuant to para-No. 10.1.16 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 the AMC shall annually set apart at least 2 basis points p.a. (i.e. 0.02% p.a.) on daily net assets of the Scheme within the limits of total expenses prescribed under Regulation 52 of SEBI (MF) Regulations for investor education and awareness initiatives undertaken by the Fund.

The Total Expense Ratio of Direct Plan will be lower to the extent of the distribution expenses / commission which is charged to the Regular Plan.

Goods and Services Tax and Statutory Levies, if any on Investment Advisory fees will be charged to scheme within the overall limit of expense as permitted under the SEBI Regulations.

Brokerage and transaction cost incurred for the purpose of execution of trade will be expensed out in the scheme to the extent of 0.12% for cash market transactions. Brokerage and transaction costs exceeding of 0.12% for cash market transactions if any may be charged to the scheme within the maximum limit of TER as prescribed under regulation 52 of the Regulations.

The AMC has estimated that the above expense will be charged to the Scheme as permitted under Regulation 52 of SEBI (Mutual Funds) Regulations, 1996. For actual current expense being charged, the investor should refer to the website of the Mutual Fund viz. www.QuantumAMC.com. The Fund would update the current expense ratio of the scheme on the website at least three working days prior to the effective date of the change. Investor can refer https://www.quantumamc.com/total-expense-ratio/report-1 for total expense ratio details. Additionally, the Fund will disclose the Total Expense Ratio (TER) of the Scheme on daily basis on the website of AMFI (www.amfiindia.com).

As per Regulation 52(6)(c) of SEBI (MF) Regulations, the total expenses of the Scheme, including Investment Management and Advisory Fees shall be subject to following limits as specified below:

Asset Under Management Slab	Total Expense Ratio % limits
On the first Rs.500 Crores of the daily net assets	2.25
On the next Rs.250 Crores of the daily net assets	2.00
On the next Rs.1,250 Crores of the daily net assets	1.75
On the next Rs.3,000Crores of the daily net assets	1.60
On the next Rs.5,000 Crores of the daily net assets	1.50
On the next Rs.40,000 Crores of the daily net assets	Total expense ratio reduction of 0.05% for every increase of Rs.5,000 Crores of daily net assets or part Thereof
On balance of the assets	1.05

The maximum recurring expenses of the Scheme, including the investment management and advisory fee, together with additional expenses if any, shall not exceed the limits prescribed under Regulation 52 of the SEBI (Mutual Funds) Regulations 1996 read with the SEBI Master circular dated June 27, 2024.

ILLUSTRATION OF IMPACT OF EXPENSE RATIO ON SCHEME'S RETURN: S.O. 44

Particular	Regular Plan	Direct Plan
Opening NAV at the beginning of the year (Rs.) (a)	100	100
Closing NAV before charging expense at the end of the year (b)	112	112
Scheme's gross returns for the year	12%	12%
Expense Charged during the year (other than Distribution Expenses/ Commission) (Rs.) (c)	1	1
Distribution Expenses/ Commission charged during the year (Rs.) (d)	0.15	0
NAV after charging expense (b-c-d)	110.85	111
Net Return to the Investor	10.85%	11%

The purpose of the above illustration is to explain the impact of expense ratio of the scheme. Above calculation are bases on assumed NAV and Expenses. The actual NAV, expenses and return on your investment may be more or less.

D. LOAD STRUCTURE

S.O. 47 (i)

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.QuantumAMC.com) or may call at (toll free no. 1-800-22-3863 /1-800-20-9 3863).

Type of Load	Load chargeable (as % of NAV)
Exit Load/ Switch Out Load:	
10% of units If redeemed or switched out on or before 365 days from the date of allotment.	NIL
Remaining 90% of units if redeemed or switched out on or before 365 days from the date of allotment.	1
If redeemed or switched out after 365 days from the date of allotment	NIL
Note: Redemptions / Switch outs of units will be done on First In First Out (FIFO) basis.	

Redemptions / Switch outs of units will be done on First In First Out (FIFO) basis. The above-mentioned load structure shall be equally applicable to the special facilities such as Systematic Withdrawal Plan (SWP) / Systematic Transfer Plan (STP) and Switches etc. However, no load shall be charged for switching between option / plan within the Scheme.

I. Introduction

A. Definitions/interpretation

Please refer the link: https://www.quantumamc.com/FileCDN/Pdf/Combined definitions & interpretations.pdf

B. Risk Factors

S.O. 8

Scheme specific risk factors:

- **Ethical Investing Risk:**

Ethical principles and their interpretations have evolved over a period of time and will continue to evolve going forward. In the pursuit to encompass most ethical principles in spirit, the AMC shall seek to gain guidance from an ethical advisor on the principles (as may be practically possible) and for interpretation of the principles. There may be more than one interpretation of the Ethical principles, the scheme shall always be guided by the advice and interpretation provided by the Advisor and or the best of its interpretation. Ethical principles and their interpretations have evolved over a period of time and will continue to evolve going forward. The AMC shall incorporate the same to the best of its knowledge and guidance.

The Scheme will invest only in Securities which will meets the Ethical Set of Principles as defined in the SID. The Fund Manager will review the various disclosures made by the companies and will do due diligence of the companies as part of the research process. The Fund Manager will exit from the securities on identification of variation / deviations in compliance of the Ethical Set of Principles as per the investment process. This may restrict the scheme to sell such securities as desired price.

- **Liquidity risk:**

- Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to its inability to liquidate the cash equivalents in time could cause the Scheme to miss certain investment opportunities resulting, at times, in potential losses to the Scheme.

- **Equity and equity-related risk**

- The Mutual Fund is not guaranteeing or assuring any returns. The trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme. In the event investments are made in unlisted securities, the ability to liquidate such investments would be further limited. Along with liquidity risk, the NAV of the Units of the Scheme can go up or down because of various factors that affect the capital markets in general.

The performance of the Scheme may be affected by changes in Government policies, general levels of interest rates and risks associated with trading volumes, liquidity and settlement systems.

- **Price risk**

- The inclusion or exclusion of security depends entirely on the integration of Ethical principles and a comprehensive analysis of the company based on the integrity criteria. Hence, the buying or selling of a security is independent of valuations. Therefore, the price risk is comparatively higher.

- **Allocation risk**

- In the scheme, the portfolio allocations (or weights) are done on two levels: one on sector level and second at security level. The sectoral allocations in the Scheme will track the sectoral allocations of a broad well-diversified index subject to ethical screening and integrity performance to ensure portfolio diversification. Therefore, the underlying security allocation may be under or overweight as compared to that in the broad well-diversified Index. There is a risk that the returns from the Scheme may not be exactly equivalent to the returns from the broad well-diversified Index.

- **Concentration Risk:**

The Scheme will invest in certain securities of certain companies, industries, sectors, based on its investment objectives and policies as outlined in this Scheme Information Document. The funds invested by the Scheme in certain securities of industries, sectors, etc. may acquire a substantial portion of the Scheme's investment portfolio and collectively may constitute a risk associated with non-diversification and thus could affect the value of investments.

Risk Factors Associated with Fixed Income and Money Market Instruments:

- **Interest Rate Risk/Market Risk:**

Changes in interest rate may affect the Scheme's net asset value. Generally, the prices of instruments increase as interest rates decline and decrease as interest rates rise. Prices of long-term securities fluctuate more in response to such interest rate changes than short-term securities. Indian debt and government securities markets can be volatile leading to the possibility of price movements up or down in the fixed income securities and thereby to possible movements in the NAV.

- **Credit Risk or Default Risk:**

Credit risk or Default risk refers to the risk that an issuer of a debt instrument may default (i.e. the issuer will be unable to make timely principal and interest payments on the security). Because of this risk, bonds issued by non-government agencies are sold at a higher yield above those offered on Government Securities which are sovereign obligations and free of credit risk. Normally, the value of a debt instrument will fluctuate depending upon the changes in the perceived level of credit risk as well as any actual event of default. The greater the credit risk, the greater the yield required for someone to be compensated for the increased risk.

- **Liquidity Risks:**

This refers to the ease at which a security can be sold at or near its true value. The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Reduced liquidity in the secondary market may have an adverse impact on market price and the Scheme's ability to dispose of particular securities, when necessary, to meet the Scheme's liquidity needs or in response to a specific economic event or even during rebalancing of the Scheme's investment portfolio.

- **Concentration Risk:**

The Scheme will invest in certain securities of certain companies, industries, sectors, asset type etc. based on its investment objectives and policies as outlined in this Scheme Information Document. The funds invested by the Scheme in certain securities of industries, sectors, etc. may acquire a substantial portion of the Scheme's investment portfolio and collectively may constitute a risk associated with non-diversification and thus could affect the value of investments.

- **Settlement Risk:**

Different segments of the financial markets have different settlement cycle/periods and such settlement cycle/periods may be impacted by unforeseen circumstances, leading to Settlement Risk. The liquidity of the Scheme's investments may be inherently restricted by trading volumes, transfer procedures and settlement periods.

- **Re-invesment Risk:**

This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme or from maturities in the Scheme are reinvested. The additional income from reinvestment is the "interest on interest" component. The risk refers to the fall in the rate for reinvestment of interim cash flows than earlier assumed.

Certain fixed income securities give an issuer the right to call back its securities before their maturity date, in periods of declining interest rates. The possibility of such prepayment may force the fund to reinvest the proceeds of such investments in securities offering lower yields, resulting in lower interest income for the Scheme.

- **NAV Performance Risk:**

The value of, and income from, an investment in the Scheme can decrease as well as increase, depending on a variety of factors which may affect the values and income generated by the Scheme's portfolio of securities. The returns of the Scheme's investments are based on the current yields of the securities, which may be affected generally by factors affecting capital markets such as price and volume, volatility in the stock markets, interest rates, currency exchange rates, foreign investment, changes in Government and Reserve Bank of India policy, taxation, political, economic or other developments, closure of the Stock Exchanges etc

Investors should understand that the investment pattern indicated, in line with prevailing market conditions, is only a hypothetical example as all investments involve risk and there is no assurance that the Scheme's investment objective will be attained or that the Scheme shall be in a position to maintain the model percentage of investment pattern particularly under exceptional circumstances. Different types of securities in which the Scheme would invest as stated in the offer document carry different levels and types of risk. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern.

e.g. corporate bonds carry a higher amount of risk than Government securities. Further even amongst corporate bonds, bonds which are AAA rated are comparatively less risky than bonds which are AA rated.

Lower rated or unrated securities are more likely to react to developments affecting the market and carry a higher credit risk than the highly rated securities which react primarily to movements in the general level of interest rates. Lower rated securities also tend to be more sensitive to economic conditions than higher rated securities. The Investment Manager will consider both credit risk and market risk in making investment decisions.

The Scheme will endeavour to invest in highly researched securities offering relative yield for the commensurate risks. However, the erosion in the value of the investments/portfolio in the case of the debt markets passing through a bearish phase is a distinct possibility.

The NAV of the Scheme is largely dependent on the performance of the various debt instruments wherein the investment has been made which may fluctuate from time to time. The Scheme may use techniques and instruments for efficient portfolio management and attempt to hedge or reduce the risk of such fluctuations. However, these techniques and instruments if imperfectly used have the risk of the Scheme incurring losses due to mismatches particularly in a volatile market. The Fund's ability to use these techniques may be limited by market conditions, regulatory limits and tax considerations (if any).

Besides, fact that skills needed to use these instruments are different from those needed to select the Scheme's securities. The use of these techniques involves possible impediments to effective portfolio management or the ability to meet repurchase/redemption requests or other short-term obligations because of the percentage of the Scheme's assets segregated to cover its obligations.

C. Risk mitigation strategies S.O. 9

Risk is an important part of the investment functions. Effective Risk Management is critical to Fund Management for achieving financial goals. Investments made by the Scheme shall be made in accordance with Investment Objective of the Scheme and provisions of SEBI (Mutual Funds) Regulations.

The Fund has identified the following Risks as laid above and designed Risk Management Strategies which is the part of the Investment Process to manage such risks.

Risk Associated with Equity & Equity Related Instruments:

Types of Risk	Risk Management Strategies
Quality risk: Risk of investing in unsustainable /weak companies	Investment universe is selected through Quantum's Ethical Set of Principles including of Shairah, Jainism & Integrity framework after due diligence based on the quality of business, management capabilities, nature of industry, history of the company, promoter background etc. and the Investment Team will also endeavor to meet company officials to get an update on the information about the companies.
Price risk: Risk for overpaying for a company	The investment process is valuation agnostic, but emphasis is on diversification in varied sectors and investing in sustainable business that are financially sound to drive long term performance.
Concentration risk:	The concentration risk and volatility risk both are managed through diversification. The investments are made across various sectors to diversify and within the sector; there is a limit on the allocation to each stock at maximum 5% at cost and 10% at market value.
Liquidity risk: High impact cost	The Investments are made only in such stocks which has high trading volume in the market.
Volatility risk: price volatility due to company or portfolio specific factors	External factors like liquidity flows, changes in the business environment, economic policy, corporate governance etc. contributed largely to the volatility. The scheme will manage volatility risk through diversification.

Risk Associated with Debt & Money Market Instruments:

Types of Risk	Risk Management Strategies
Interest Rate Risk	***Measured through Average Maturity/ Duration / Portfolio Sensitivity to interest rate changes.*** Since the Scheme can invest in short term and long-term instruments; interest rate risk is inherent in the portfolio. The management of interest rate risk is then a function of the quality of the fixed income research inputs and the active investment management strategy. Since the Scheme will not invest in derivatives, the management of interest rate risk would be achieved by altering the Scheme maturity profile at appropriate times.
Credit and Default Risk	***Measured through Portfolio credit quality. % allocation to instruments rated AAA / AA and so forth*** The Scheme broad asset allocation limits the investments in debt instruments issued by private (non-government) companies. This reduces the inherent credit / default risk of the portfolio. The internal guidelines of the AMC also limit the investment in lower rated instruments. The Scheme has to necessarily invest a major portion of its investments in government bonds and/or PSU Bonds thus lowering the overall credit risk in the portfolio.
Liquidity Risk	***Measured through Trading Data / Portfolio Liquidity Report.*** With the overall improvement in the reporting and transparency of traded market data of all debt and money market instruments, the Investments Team can gauge the liquidity of individual instruments in the portfolio. By this, the Scheme can also determine the time taken to liquidate the position based on historical traded data. A portfolio liquidity report can help address any illiquid securities in the portfolio.
Concentration Risk	***Measured through Portfolio holdings report and unit holder report*** Quantum Mutual fund has a well laid out investment policy, applicable to all its debt schemes, which has set pre-defined limits of exposure to each security based on its maturity and credit profile. This ensures that the portfolio is not overly concentrated to one issuer or industry.

	The other concentration risk of few investors holding a large share of the schemes corpus is addressed in some measure by SEBI's rule of 20/25. Adequate portfolio liquidity can also help limit the losses due from large portfolio redemption.
Counterparty risk	***Measured through single counterparty exposure*** The Fund has single party counter-party limits to limit the damages from a failed settlement or delayed settlement by counterparty. Counterparty risk is also a function of the nature of the instrument and mode of settlement being followed. For instance, in government securities, the settlement of all trades are done through a clearing corporation thus ensuring lower likelihood of failed settlements and counterparty risk.
Settlement Risk	**Measured through post trade failure in settlements** Government securities, T-bills, SDLs, TRI-Party Repo are now settled through a counter party clearing mechanism operated and managed by CCIL (clearing Corporation of India Ltd). This has vastly reduced settlement failures in these securities. Although, corporate bonds are still settled on a DVP basis, but the trades are now routed through a clearing corporation. This limits settlement failures arising out of a bilateral settlement. Our counterparty exposure norms also limit the risks of a failed settlement on the overall portfolio.

A. Where will the scheme invest? S.O 29

Subject to the Regulations and the disclosures as made under the Section "How the Scheme will allocate its Assets", the corpus of the Scheme can be invested in any (but not exclusive) of the following securities / instruments:

(a) Equity and Equity Related Instruments
(b) Debt & Money Market Instruments – Tri Party Repos (TREPS), Government Securities, Treasury Bills and Bonds & Commercial Papers etc.
(c) Any other Securities / asset class / instruments as permitted under SEBI Regulations in line with the Investment Objective of the Scheme subject to regulatory approval, if any required.

B. What are the investment restrictions?

Pursuant to the Regulations and amendments thereto, the following investment restrictions are applicable to the Scheme:

1. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale or carry forward transaction.

2. The Mutual Fund shall enter into transactions relating to Government Securities only in dematerialised form.

3. Save as otherwise expressly provided under SEBI (MF) Regulations, the Mutual Fund shall not advance any loans for any purpose.

4. The Mutual Fund shall get the securities purchased/ transferred in the name of the Mutual Fund on account of the Scheme, wherever the investments are intended to be of a long - term nature.

5. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the Act subject to the below limits at rating level:

The scheme shall not invest more than:

a. 10% of its NAV in debt and money market securities rated AAA; or
b. 8% of its NAV in debt and money market securities rated AA; or
c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.
The above investment limits may be extended by up to 2% of its NAV of the Scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to overall limit of 12% of its NAV of the Scheme for a single issuer.

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and Tri-party Repos on Government securities or treasury bills (TREPS).

6. The Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments.

   Provided that the Scheme may invest in unlisted non- convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions as may be specified by SEBI from time to time.

7. The Mutual Fund under all its Scheme(s) will not own more than 10% of any Company's paid-up capital carrying voting rights.

   Provided that the Sponsor of the Fund, its associate or group company including the asset management company of the Fund, through the Scheme(s) of the Fund or otherwise, individually or collectively, directly or indirectly, shall not have 10% or more of the shareholding or voting rights in the asset management company or the trustee company of any other mutual fund.

8. Transfer of investments from one scheme to another scheme in the same Mutual Fund, shall be allowed only if:-

(i) such transfers are made at the prevailing market price for quoted Securities on spot basis

   Explanation : spot basis shall have the same meaning as specified by Stock Exchange for spot transactions

   Provided that inter scheme transfer of money market or debt security (irrespective of maturity) shall take place based on prices made available by valuation agencies as prescribed by SEBI from time to time.

(ii) the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

9. The Scheme may invest in another scheme(s) under the same AMC or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same AMC or in schemes under the management of any other asset management shall not exceed 5% of the net asset value of the Mutual Fund.

Provided that the Scheme shall not invest in any fund of funds scheme.

10. The Scheme shall abide by the following guidelines for parking of funds in short term deposits Pursuant to para-No. 12.16 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024.

(i) "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.

(ii) Such short-term deposits shall be held in the name of the Scheme.

(iii) The Scheme(s) shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.

(iv) Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.

(v) The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.

(vi) The Scheme shall not park funds in short-term deposit of a bank, which has invested in the Scheme. Trustees/

AMC shall also take steps to ensure that a bank in which the Scheme has short term deposit does not invest in the Scheme until the Scheme has short term deposit with such bank.

(vii) No investment management and advisory fees will be charged for such investments in the respective Scheme.

10. The Scheme shall not make any investments in:

a. any unlisted security of an associate or group company of the Sponsors;
b. any security issued by way of private placement by an associate or group company of the Sponsors;
c. the listed securities of group companies of the Sponsors which is in excess of 25% of the net assets;
d. any fund of funds scheme.

11. The Scheme shall not invest more than 10% of its NAV in case of the equity shares or equity related instruments of any company.

12. The Scheme shall only invest in equity shares or equity related instruments which are listed or to be listed.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the SEBI (MF) Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its investment objective. The AMC/Trustee may from time to time alter these restrictions in conformity with the SEBI (MF) Regulations. All investment restrictions shall be applicable at the time of making investment.

C. Fundamental Attributes S.O. 59

Following are the Fundamental Attributes of the scheme, in terms of Clause 1.14 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024:

(i) <u>Type of a scheme</u>

An open-ended equity scheme following an Ethical Theme.

(ii) Investment Objective

(a) <u>Main Objective</u>

The Investment Objective of the scheme is to achieve long-term capital appreciation by investing in Equity & Equity Related Instruments of companies following an Ethical Set of Principles.

There is no assurance that the investment objective of the scheme will be achieved.

(b) <u>Investment pattern</u>

The Scheme will invest in Equity & Equity Related Instruments.

Portfolio break- up with minimum and maximum asset allocation is mentioned under paragraph how will the scheme allocate its assets, while retaining the option to alter the asset allocation for a short term period on defensive considerations.

(i) Terms of Issue

1. Liquidity provisions such as listing, repurchase, redemption.

2. Aggregate fees and expenses charged to the scheme.

3. The Scheme is not a guaranteed or assured return scheme and hence no safety net or guarantee is provided.

i. SEBI has reviewed and provided its comments on the proposal.

ii. A written communication about the proposed change is sent to each Unit Holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and

iii. The Unit Holders are given an option for a period of 30 (thirty) calendar days to exit at the prevailing NAV without any Exit Load.

D. Other Scheme Specific Disclosures:

Listing and transfer of units	It is not proposed to list the units issued under this scheme. However, the Mutual Fund may at its sole discretion list the Units on one or more stock exchanges at a later date. The units of the scheme held in the dematerialized form will be fully and freely transferable (subject to lien, if any marked on the units) in accordance with provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time and as stated in SEBI Circular No. CIR / IMD/DF/10/2010 dated August 18, 2010. The units held in physical form (i.e. by way of an account statement) are transferable post requisite procedures and formalities applicable in this regard.
Dematerialization of units S.O. 57	The unit holders are given an option to hold the units in physical mode or in dematerialized mode. The Investor intending to hold the units in dematerialized mode will be required to have a beneficiary account with a Depository Participant and will be required to mention the DP's Name, DP ID No. and Beneficiary Account No. with the DP in the application form at the time of subscription / additional purchase of the units of the Scheme.
Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	Rs. 10,00,00,000 (Rupees Ten Crores)
Maximum Amount to be raised (if any)	Not Applicable.
Policy for declaration of Income Distribution cum capital withdrawal (IDCW Policy)	Not Applicable. As the Scheme does not have Income Distribution Cum Capital Withdrawal Option.
Allotment	All the Applicants whose cheques / subscription amount towards purchase of Units have been realised will receive allotment of Units, provided that the applications are complete in all respects and are found to be in order. The Trustee retains the sole and absolute discretion to reject any application which are not complete in all respects / in order. The process of allotment of Units in demat or physical mode (as opted by the investor / unit holder in the application form) and sending of allotment confirmation by way of email and / or Short Messaging

	Service (SMS) (if the mobile number is not registered under Do Not Call Registry) specifying the number of units or issue units in the dematerialized form as soon as possible but not later than within 5 working days from the date of closure of the NFO period. The said allotment confirmation will be sent to the investors / unit holders registered email address and / or mobile number.
Refund	If the Scheme fails to collect the minimum subscription amount of Rs. 10,00,00,000 (Rupees Ten Crore only), the Mutual Fund shall be liable to refund the money (without interest except as provided below) to the applicants. If application is rejected, full amount will be refunded within 5 Business Days of closure of NFO. If refunded later than 5 Business Days, interest @ 15% p.a. for delay period will be paid and charged to the AMC.
Who can Invest? (This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.)	The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted under relevant statutory regulations and their respective constitutions and not prohibited by law): **i.** Resident adult individuals either singly or jointly (not exceeding three); or on an Anyone or Survivor basis **ii.** A Hindu Undivided Family (HUF) through its Karta; **iii.** Public Sector Undertakings, Association of Persons or a body of individuals whether incorporated or not; **iv.** Minors through parent / legal guardian. There shall not be joint holding with minor investments; **v.** Partnership Firms & Limited Liability Partnerships (LLP); **vi.** Companies, Bodies Corporate and societies registered under the Societies Registration Act,1860; Co-Operative Societies registered under the Co-Operative Societies Act, 1912, One Person Company. **vii.** Banks & Financial Institutions; **viii.** Mutual Funds registered with SEBI / Alternative Investment Funds registered with SEBI; **ix.** Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds;

	x. Non-Resident Indians (NRIs)/ Persons of Indian origin residing abroad (PIO) / Overseas Citizen of India (OCI) on repatriation basis or on non-repatriation basis; **xi.** Foreign Portfolio Investors (FPI) registered with SEBI in accordance with applicable laws; **xii.** Army, Air Force, Navy and other para-military units and bodies created by such institutions; **xiii.** Scientific and Industrial Researches, Multilateral Funding Agencies/Bodies Corporate incorporated outside India with the permission of Government of India/Reserve Bank of India; **xiv.** Other schemes of Quantum Mutual Fund subject to the conditions and limits prescribed by SEBI Regulations. **xv.** Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme; and **xvi.** Such other individuals / institutions / body corporate etc., as may be decided by the AMC/Mutual Fund from time to time, so long as wherever applicable they are in conformity with SEBI Regulations.
Who cannot invest?	It should be noted that the following persons cannot invest in the Scheme: • United States Person (US Person) as defined under regulations promulgated under the US Securities Act of 1933 • Person residing in USA and Canada • NRI residing in any FATF (Financial Action Task Force) declared non-compliant country/territory. The Fund reserves the right to include/exclude new/existing categories of Investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. **Note:** If an Indian Resident / Non-Resident Indian / Persons of Indian origin residing abroad (PIO) / Overseas Citizen of India (OCI), (New as well as existing investors), at the time of initiating new purchase request including new SIP/ STP/ SWP is situated or located in USA / Canada, then such investor shall not be allowed to make such a request / invest using Electronic Mode such as Website, Email, WhatsApp etc. till the time investor returns back to India.

How to Apply and other details S.O. 35	The Applications Forms shall be made available at Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of Mutual Fund and/ or may be downloaded from the website of AMC. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the Mutual Fund will be provided on the website of the AMC www.QuantumAMC.com. For further details, please refer to the SAI and Application form for the instructions. It is mandatory to mention in the application / requests for redemption. The list of official point of acceptance and collecting bankers' details are available https://www.quantumamc.com/Downloads/pdfs/collecting-bankers.pdf Applications complete in all respects, can be submitted at: **(a)** Quantum Asset Management Company Private Limited, 1st Floor, Apeejay House, 3 Dinshaw Vachha Road, Churchgate, Mumbai - 400020 or its Investor Service Centers / Collection Centers details mentioned on back cover page of SID; **(b)** KFin Technologies Limited, Selenium Tower B, Plot number 31 & 32, Financial District, Nanakramguda Serilingampally Mandal, Hyderabad - 500032 or its Investor Services Center/ Collection Center details mentioned on back cover page of this SID. **(c)** Investors can purchase / redeem units of the Scheme through Electronic Mode - Website, Electronic Mail (Email), Email with Attachment, Short Messaging Services (SMS), WhatsApp Messenger and other Electronic Modes as may be permitted and notify by the AMC from time to time. Please refer SAI for the details terms and conditions for transactions through Electronic Mode. **(d)** Investors can purchase / redeem units of the Scheme through an online website of KFin Technologies Limited www.kfintech.com / a mobile application - KTRACK / KBOLT Go. Please refer SAI for detailed process on subscription / redemption of units of the scheme through KFIN website / mobile applications. **(e)** In order to facilitate transactions in mutual fund units BSE has introduce BSE STAR MF Platform and NSE has introduce Mutual Fund Service System (MFSS). Investors can purchase/redeem units of the Scheme by placing an order for purchase/redemption with the members (Stock Broker) / clearing members of stock exchanges /Distributors. These members (Stock Brokers) / clearing members / Distributors would be availing the platform / mechanism provided by the stock exchanges for placing an order for purchase / redemption of units of the Scheme through Stock Exchange Infrastructure. Please refer SAI for detailed process on subscription / redemption of units of the scheme through stock exchange mechanism.

	(f) Investors can purchase / redeem units of the Scheme through Mutual Fund Utility India Private Limited (MFUI) platform either electronically on www.mfcentral.com/ or physically through the authorized Points of Service ("POS") of MFUI details of which are available on AMC website. Please refer SAI for detailed terms and conditions for transactions through MFUI platform. **(g)** Transaction Through MFCentral - Pursuant to para-No. 16.6 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, to comply with the requirements of RTA interoperable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the Qualified RTA's, Kfin Technologies Limited ("KFintech") and Computer Age Management Services Limited ("CAMS") have jointly developed MFCentral - A digital platform for Mutual Fund investors. Investors can purchase / redeem units of the schemes of units of the Scheme MFCentral either electronically www.mfcentral.com or physically through the authorized Points of Service of MFCentral as and when available by MFCentral.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the Scheme or the AMC) involved in the same.	Presently, AMC does not intend to re-issue the units once redeemed. The number of units held by the unit holder in demat mode or in physical mode will stand reduced by the numbers of units redeemed.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	RIGHT TO RESTRICT REDEMPTION AND/OR SUSPEND REDEMPTION OF THE UNITS - Pursuant to para-No. 1.12 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. The Fund at its sole discretion reserves the right to restrict Redemption (including switch-out) of the Units of the Scheme of the Fund on circumstance leading to a systemic crisis or event that severely constricts market liquidity or the efficient markets such as: **a.** Liquidity Issue - when market at large becomes illiquid affecting almost all securities rather than any issuer specific security. **b.** Market failures / Exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. **c.** Operation Issue - when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). The restriction may be imposed on redemption for a period not exceeding 10 working days in any 90 days period and subject to

	approval of the Board of AMC and Trustee on occurrence of the above event. The Restriction shall be informed to SEBI immediately. Redemption request up to Rs.2 Lakhs shall not be subject to such restriction and where redemption requests are above Rs.2 lakhs, the AMC shall redeem the first Rs.2 lakhs without such restriction and remaining part over and above Rs.2 lakhs shall be subject to such restriction. The AMC / Trustee reserves the right to change / modify the provisions pertaining to the right to restrict Redemption of the Units in the Scheme(s) of the Fund in accordance with SEBI (Mutual Funds) Regulations.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	The cut-off times for determining Applicable NAV's for subscription, redemptions and switches to be made at the Investor Service Centres / Official Points of Acceptance from time to time are as per the details given below: **SUBSCRIPTION/PURCHASE INCLUDING SWITCH-INS:-** **a.** In respect of valid application received up to 3.00 p.m. on a Business Day at the official point(s) of Acceptance and funds for the entire amount of subscription/ purchase (Including switch-in) as per the application are credited to the bank account of the Scheme and are available for utilization before the cut-off time (3.00 p.m.), the closing NAV of the day shall be applicable; **b.** In respect of valid application received after 3.00 p.m. on a Business Day at the official Point(s) of acceptance and funds for the entire amount of subscription / purchase (including switch-in) as per the application are credited to the bank account of the Scheme on same day or before the cut-off time of the next business day i.e. funds are available for utilization before the cut-off time of next Business Day- the closing NAV of the next Business Day shall be applicable; **c.** However, irrespective of the time of receipt of application at the official point(s) of acceptance, where the funds for the entire amount of subscription / purchase (including switch-in) as per the application are credited to the bank account of the Scheme on or before the cut -off time of the subsequent Business Day i.e. funds are available for utilization before the cut-off time of subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable; It may be noted that in case of Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Transfer of Income Distribution cum Capital Withdrawal Facility, the units will be allotted based on the funds available for utilization by the respective schemes / target schemes irrespective of the installment date of the SIP, STP or record date of income distribution.

	REDEMPTIONS INCLUDING SWITCH-OUTS: **a.** In respect of valid applications received up to 3 p.m. on a Business Day, the closing NAV of the day of receipt of application shall be applicable. **b.** In respect of valid applications received after 3 p.m. on a Business Day, the closing NAV of the next Business Day shall be applicable.
Minimum amount for purchase/redemption/switches for direct subscriptions/redemption with the AMC	**a.** Initial purchase : Rs. 500 /- and in multiples of Re. 1 thereafter **b.** Additional Purchase : Rs. 500 /- and in multiples of Re. 1 thereafter / 50 units **c.** The provision for Minimum Application amount will not be applicable in case of Systematic Investment Plan (SIP) / Systematic Transfer Plan (STP). **d.** Redemption / Switches: Any Amount Pursuant to para-No. 6.10 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the minimum application / redemption amount shall not be applicable for investments made by the Designated Employees of the AMC in scheme.
Accounts Statements S.O. 60	On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of email and/or SMS or issue units in the dematerialized form as soon as possible but not later than 5 Business Days from the date of receipt of transaction request. The allotment confirmation will be sent to the applicant's registered e-mail address and/or mobile number. Investors / unit holders are therefore requested to provide their email id and mobile number in the application form at the time of subscription. Thereafter, a Consolidated Account Statement for each calendar month shall be sent by mail / email on or before 15th of the succeeding month to the unit holders by the Depository for unit holders having Mutual Fund investments and holding demat account and by the AMC / Registrar for unit holders having Mutual Fund investments but do not have demat account for each calendar month in whose folios transactions have taken place during the month. The CAS shall contain details relating to all the transactions carried out by the investor / unit holder across all schemes of all mutual funds or transactions in demat account during the month and holding at the end of the month. The CAS issued for the half year (September / March) shall include: 1. The amount of actual gross commission paid to the distributors (in absolute terms) during the half-year period against the concerned investors /unit holders total investments in each scheme.

	2. Average Total Expense Ratio of the scheme (in percentage terms) for the half-year period for each Scheme's applicable plan (regular or direct or both) where the concerned investor / unit holder has actually invested in. The half-yearly CAS shall not be issued to those investors who do not have any holdings in Schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period. The CAS detailing holding across all schemes of all mutual funds at the end of every six months (i.e. September / March), shall be sent by mail/ email as per the timeline specified by the SEBI from time to time i.e. on or before 21st day of succeeding month by the Depositories to all such investors / unit holders which has demat account with nil balance and no transaction in securities or in folio has taken place during the period. The investor may request for a physical Account Statement by writing / calling to the AMC / Investor Service Center / Registrar & Transfer Agent. The AMC and Mutual Fund shall provide the physical Account Statement to the investor within 5 Business Days from the receipt of such request without any charges.
Dividend/ IDCW	Not Applicable.
Redemption	Units can be redeemed (sold back to the Mutual Fund) at the Redemption Price during the Ongoing Offer Period. The redemption or repurchase proceeds shall be dispatched / credited to the registered bank account of the unitholders within three working days from the date of redemption or repurchase. Further, in exceptional situations additional timelines in line with AMFI letter no. AMFI/35P/MEM -COR/74/2022-23 dated January 16, 2023 will be applicable for transfer of redemption or repurchase proceeds to the unitholders. If the redemption request amount exceeds the balance lying to the credit of the Unit Holder's said account, then the fund shall redeem the entire amount lying to the credit of the Unit Holder's account in that Scheme/Plan/option. Where Units under a Scheme are held under both Direct and Regular Plans and the Redemption / Switch request pertains to the Regular Plan, the same must clearly be mentioned on the request (along with the folio number), failing which the request would be processed from the Direct Plan. However, when Units under the requested Option are held only under one Plan, the request would be processed under such Plan.

	Redemption under dematerialized mode: 1. The investor who holds units in the demat mode is required to place request for redemption directly with the Depository Participants. The Investor should provide request for redemption to their Depository Participants along with Depository Instruction Slip and such other documents as may be specified by the Depository Participants. 2. If the investor wish to redeem the units hold in demat mode with the AMC in such case the investor is required to convert such units in the physical mode by submitting request for Rematerialization to the Depository Participants and after conversion of such units into the physical mode to the AMC for redemption of such units. 3. The investor can also redeem units holds in demat mode through Stock Exchange Infrastructure. 4. The redemption request submitted to the AMC / Registrar directly for units held in demat mode shall be rejected. The Trustee may mandatorily redeem units of any unitholders in the event that it is found that the unitholders has submitted information either in the application or otherwise that is false, misleading or incomplete or units are held by a unitholders in breach of the regulation.
Bank Mandate S.O. 61	It is mandatory for every applicant to provide the Bank Account Details Including of Bank Account Number in the Application Form as prescribed by SEBI. Any Application Form without these details will be treated as incomplete. Such incomplete application will be rejected. In order to protect investors from fraudulent encashment of cheques, it is advised to mention scheme name and Investor PAN (on the face of the Cheque. All cheques should be drawn in favour of "Name of the Scheme A/c Investor PAN" for example "Quantum (Scheme Name) A/c ABCDE1234F (Investor PAN)" and crossed "Account Payee Only". A separate cheque must accompany each application/ Multiple cheques with single application are not permitted. Payment for investment in case of the Minor shall be accepted from the bank account of the minor, parent or legal guardian of the minor or from a joint account of the minor with the guardian only. Irrespective of the source of subscription, all redemption proceeds shall be credited only in the verified bank account to minor i.e. the account the minor may hold with the parents / legal guardian after completion of all KYC formalities. The investors can register up to 5 Bank Accounts in case of individual/ HUF and 10 Bank Accounts in case of non-individual, in a folio to

	receive the redemption/IDCW proceeds, selecting any one of the registered accounts as the default Bank account. The investors may also choose to receive the redemption/ IDCW proceeds in any of the registered bank account, by submitting the Multiple Bank Accounts Registration Form.
Delay in payment of redemption / repurchase proceeds/dividend/IDCW	The Asset Management Company shall be liable to pay interest to the unitholders at @ 15% per annum as specified vide clause 14.2 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 for the period of such delay. The AMC will not be liable to pay interest, or compensation or any amount otherwise, in case the AMC / Trustee is required to obtain details from the investor / unitholders for verification of identity or such other details relating to subscription of units under any applicable law or as may be requested by a regulatory body or any government authority which may result in delay in processing the application.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount S.O. 52	The Unclaimed redemption and Income Distribution Cum Withdrawal (IDCW) amounts may be deployed by the Mutual Fund in call money market or money market instruments or in a separate plan for deployment of unclaimed amount of liquid / Money Market Mutual Fund Scheme. Investors / Unitholders, who claim the unclaimed amounts under the aforesaid Plans during a period of three years from the due date shall be paid initial unclaimed amount along with the income earned on its deployment. Investors / Unitholders, who claim these amounts after 3 years, shall be paid initial unclaimed amount along with the income earned on its deployment till the end of third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. The list of names and address of investors in whose folios there are unclaimed amounts shall be available on website www.QuantumAMC.com. The details may be obtained by Unitholders by providing proper credentials (like PAN, date of birth etc.). The information on unclaimed amount and its prevailing value will be separately disclosed in the Statement of Accounts / Consolidated Account Statement.
Disclosure w.r.t investment by minors S.O. 37	Process for Investments made in the name of a Minor through a Guardian Pursuant to para-No. 17.6 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024: i. Payment for investment by means of Cheque or any other mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor or from a joint account of the minor with the guardian only.

	ii. The AMC will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. iii. All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. iv. No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed in minor folio once the minor attains majority i.e. 18 years of age. v. Irrespective of the source of subscription, all redemption proceeds shall be credited only in the verified bank account to minor i.e. the account the minor may hold with the parents / legal guardian after completion of all KYC formalities. Please refer SAI for detail process and documentation.

II. Other Details

A. Periodic Disclosures such as Half Yearly Disclosures, Half Yearly Results, Annual Report	**(I) Portfolio Disclosures** The Fund will disclose portfolio (along with ISIN) in user friendly & downloadable spreadsheet format, as on the last day of the month / half year for the scheme on its website www.QuantumAMC.com & on the website of AMFI www.amfiindia.com within 10 days from the close of each month / half year. In case of unitholders whose email addresses are registered, the Fund will send via email both the monthly and half yearly statement of scheme portfolio within 10 days from the close of each month / half year respectively. The Fund will publish an advertisement every half-year in the all India edition of at least two daily newspapers, one each in English & Hindi, disclosing the hosting of the half yearly statement of the scheme's portfolio on the AMC's website www.QuantumAMC.com & on the website of AMFI www.amfiindia.com. The Fund will provide physical copy of the statement of scheme portfolio without any cost, on specific request received from a unitholders.

	(II) Half – Yearly Financial Results The Fund shall within one month from the close of each half year, (i.e. March 31 and on September 30), host a soft copy of its unaudited financial results on its website www.QuantumAMC.com. Further, the Fund shall publish an advertisement disclosing the hosting of such unaudited half yearly financial results on their website, in at least one national English daily newspaper having nationwide circulation and in newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated. **(III) Annual Report** The AMC / Mutual Fund shall be sent the Scheme wise annual report or an abridged summary thereof within four months from the date of closure of the relevant accounting year i.e. March 31 each year to all investors / unit holders as per the following mode: **i.** by e-mail to the investors / Unit holders whose e-mail address is available with the AMC / Fund. **ii.** in physical form to the investors / Unit holders whose email address is not registered with the AMC / Fund and/or those Unit holders who have opted / requested for the same. The physical copies of the scheme wise annual report or abridged summary shall be made available to the investors / unit holders at the registered office of the AMC. A link of the scheme annual report or abridged summary thereof shall be displayed prominently on the website of the Fund and shall also be displayed on the website of Association of Mutual Funds in India. The AMC / Mutual Fund shall publish an advertisement every year disclosing the hosting of the scheme wise annual report on their respective website and on the website of AMFI and the modes such as SMS, telephone, email or written request (letter), etc. through which unitholders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi. **(IV) Product Labelling / Risk O Meter** S.O. 38 The Risk-o-meter shall have following six levels of risk: i. Low Risk ii. Low to Moderate Risk iii. Moderate Risk iv. Moderately High Risk v. High Risk and vi. Very High Risk

	The evaluation of risk levels of a scheme shall be done pursuant to para-No. 17.4 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders. The risk-o-meter shall be evaluated on a monthly basis and the risk-o-meter alongwith portfolio disclosure shall be disclosed on the AMC website as well as AMFI website within 10 days from the close of each month. The AMC shall disclose the risk level of schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on its website and AMFI website. **(V) Other Disclosure:** To enhance investor awareness and information dissemination to investors, SEBI prescribes various additional disclosures to be made by Mutual Funds from time to time on its website/on the website of AMFI, stock exchanges, etc. These disclosures include Scheme Summary Documents, Investor charter (which details the services provided to Investors, Rights of Investors, various activities of Mutual Funds with timelines, DOs and DON'Ts for Investors, Grievance Redressal Mechanism, etc.) Investors may refer to the same.
B. Transparency / NAV Disclosure	NAV shall be calculated and disclosed on every Business Day. AMC shall update the NAV under separate head on the website of the Fund www.QuantumAMC.com and on the website of Association of Mutual Funds in India www.amfiindia.com by 11.00 p.m. every business day. The first NAV will be calculated and announced within a period of 5 (five) Business Days after the allotment of the Units. Investors may obtain latest NAV through SMS by a specific request to the AMC.
C. Transaction charges and Stamp duty	Transaction Charges – NIL Stamp Duty – 0.005% Please refer SAI for more details.
D. Associate Transactions	Please refer Statement of Additional Information

<table>
<tr><td>E. Taxation</td><td>TAX ON CAPITAL GAINS *
<table>
<tr><th>INVESTOR</th><th>LONG TERM</th><th>SHORT TERM (Holding period less than 12 months)</th></tr>
<tr><td>For all class of investors (provided such units are sold to the Mutual Funds and are chargeable to STT).</td><td>(Holding period more than 12 months)
The amount of Long-Term Capital Gain in excess of Rs. 1,25,000 /- in a year will be taxable @12.5% without indexation</td><td>20</td></tr>
</table>
The mentioned Tax Rates shall be increased by applicable surcharge and Health and Education Cess @4%. This shall apply to all the categories of taxpayers. Equity Schemes will also attract Securities Transaction Tax (STT) @ 0.001% at the time of redemption and switch to other schemes. Mutual fund would also pay STT wherever applicable on the securities bought/sold.

For further details on Taxation please refer the clause of Taxation of SAI.</td></tr>
<tr><td>F. Right of Unitholders</td><td>Please refer Statement of Additional Information for details</td></tr>
<tr><td>G. List of Official Point of Acceptance</td><td>Please refer the website link https://www.quantumamc.com/contact-us</td></tr>
<tr><td>H. Penalties, Pending Litigation or proceedings, Finding of Inspections or Investigations for which actions may have been taken or is in the process of being taken by any Regulatory Authority
S.O. 48</td><td>Please refer the website link
https://www.quantumamc.com/FileCDN/Pdf/Penalties-and-pending-litigations.pdf</td></tr>
</table>

"Notwithstanding anything contained in the Scheme Information Document the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the Guidelines thereunder shall be applicable." S.O. 63

For and on behalf of Board of Directors of
Quantum Asset Management Company Private Limited

Sd/-
Jimmy A Patel
Managing Director & Chief Executive Officer
Place: Mumbai
Date: _______, 2024